

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.211  
Appeal/10(AHM)2023

**Proceedings under Section 58 r.w 59 of Co. Act, 2013**

**IN THE MATTER OF:**

Shashi Kumar Mohata  
V/s  
Asian Hotels (North) Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Aakash Modh, Adv.  
For the Respondent : Mr. Suvrat Mehta, Adv. R- 1  
Mr. Dheeraj Garg, Adv. for R- 3

**ORDER**

Ld. Counsel for the applicant is not audible. Ld. Counsel seeks adjournment to argue the matter on next date physically .

List for further consideration on 29.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**